NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A No. 880/(MAH)/2017

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Marathon IT Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
6.	Archish Parwani	Marathon IT Ithaca. Marathon Realty	

Matter Adjourned to 3/11/2017

ORDER

CSA No. 880/230-232/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Adjourned to **3rd November, 2017**.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)

Sd/-
M.K. Shrawat
Member (Judicial)

Dated: 17.10.2017
vkr